

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-01(PB)/2018

IN THE MATTER OF:

Bank of India

.... Applicant/Petitioner

v.

M/s. Amrapali Princely Estate Pvt. Ltd.

.... Respondent

under Section 7

Order delivered on 15.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

S.K. MOHAPATRA
Hon'ble Member (T)

For the Applicant/Petitioner: Mr. Sanjay Bhatt, Advocate

ORDER

Notice to show cause to the respondent be issued as to why the petition be not admitted triggering the insolvency process.

Ms. Rati Tandon, learned counsel on behalf of Mr. Alok Aggarwal accepts notice.

A copy of the complete paper book be handed over to her during the course of the day.

Reply, be filed within ten days with a copy in advance to the other side.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the other side.

List for further consideration on 08.02.2018.

Sd-
(M.M. KUMAR)
PRESIDENT

Sd-
(S.K. MOHAPATRA)
(MEMBER TECHNICAL)

15.01.2018
Vineet